

- 3) In that view of the matter, this Bench directs the Registry to list the present matter on Board on 25.06.2024, under the caption “For Orders”. However, the Director of the Corporate Debtor vehemently argues in anger and thus, submits that the pronouncement in the present matter be deferred for one week.
- 4) We note that the Hon’ble High Court has adjourned the hearing in the Writ Petition (L) No.18889 of 2024 and Writ Petition (L) No.4667 of 2024 by one day and has asked this Tribunal to defer the pronouncement accordingly. Accordingly, we can not consider deferring the pronouncement in the present matter for one week; hence, the oral request made by the Director of the Corporate Debtor is rejected.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Vedant Kedare

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)